

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

Service Tax Appeal No.52735 of 2015

(Arising out of Order-in-Appeal No.27-ST/MRT-I/2014 dated 30.09.2014 passed by
Commr.(Appeals), Customs & Central Excise, Meerut-I.)

M/s. Good Earth Constructions Pvt.Ltd.

(Sh.Ranjan Mittal, 84-Bhopa Road South,
New Mandi, Muzaffarnagar)

...Appellant

VERSUS

Commr. of Central Excise & Service Tax, Meerut-I

(Mangal Pandey Nagar, Meerut)

.....Respondent

APPEARANCE

Absent on Call for the Appellant (s)
Shri Rajeev Ranjan, (Addl.Commr.) (A.R.) for the Revenue

CORAM:

**MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)**

FINAL ORDER NO. 71134 / 2019

DATE OF HEARING : 19 June 2019
DATE OF DECISION : 19 June 2019

MRS. ARCHANA WADHWA :

On matter being called, neither anybody appeared nor is there any adjournment request inspite of the notice of hearing having been issued to the appellant. From record, we find that the matter had earlier come up on number of occasions. On 9 October 2018, the same was adjourned to 13 December 2018 as the appellant was

unrepresented. On 13 December 2018 also the Advocate did not appear and the matter was adjourned. Again on today the appellants are unrepresented. As such we are of the view that the appellant is not interested in pursuing the appeal. The same is accordingly dismissed for non-prosecution with liberty to the appellant to apply for restoration on showing sufficient cause for their absence.

(Dictated and pronounced in the open Court.)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

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